

Recovery Division
Southern Regional Office

Tel: 04428880222
Email ID: recovery.sro@sebi.gov.in

PROHIBITORY ORDER NO. RRD/SRO/1576/2026

SECURITIES AND EXCHANGE BOARD OF INDIA
SOUTHERN REGIONAL OFFICE, CHENNAI

Recovery Certificate No. 8709 of 2025 issued against R S Ramani (PAN AHVPR9966J) in the matter of Securecloud Technologies Limited

Sl.	Name of the defaulter	Address	PAN
1.	R S Ramani	364-B, 5th Main Road, Vijaya Nagar, Velachery, Chennai - 600042	AHVPR9966J

Order under Rule 16 and 48 of the Second Schedule to the Income-tax Act, 1961 read with Section 28A of the Securities and Exchange Board of India Act, 1992

1. Recovery proceedings have been initiated against **R S Ramani (PAN AHVPR9966J)** ["referred to as "Defaulter"] for failure to pay the dues under the following certificate drawn up by the Recovery Officer, Southern Regional Office.

Certificate No.	Name of the Defaulter(s)	Date of issuance of Notice of Demand	Amount (in Rs.)
8709 of 2025	R S Ramani (PAN - AHVPR9966J)	April 23, 2025	Rs.2,58,01,000/- + further interest, costs, expenses and charges etc



2. Notice of Demand dated April 23, 2025 was issued by the Recovery Officer to the defaulter demanding payment of the said sums along with interest, costs, expenses etc., within 15 days from the date of receipt of the said notice. The Recovery Officer had issued Attachment Order dated March 10, 2026 in respect of all demat accounts/all funds/folios/schemes held by the defaulter. Further, vide another Attachment Order dated March 10, 2026, the Recovery officer had attached the bank accounts including lockers of the defaulter, either singly or jointly held with other persons and all amounts/proceeds due or may become due to the defaulter or any money held or may subsequently hold for or on account of the defaulter.
3. Subsequently, vide an Order dated April 21, 2026 the Recovery Officer directed the Banks to remit the amount as available in the bank accounts of the defaulter to SEBI. The Mutual Funds were also directed to redeem the units of mutual funds held in the name of the defaulter and to remit the amount to SEBI.
4. Considering that the amounts that could be realized through the remittances from bank account/s of the defaulter is not sufficient, it is necessary to prohibit the defaulter from disposing, transferring, alienating, or charging all the immovable properties and movable properties held by them.
5. It is learnt that the defaulter is in possession of the below mentioned properties and it is also felt that he may dispose or transfer or alienate the assets with a view to obstruct or delay the recovery proceedings, which needs to be prevented immediately by attaching the said assets.
6. In view of the foregoing, and in exercise of the powers conferred under Rule 16 and 48 of the Second Schedule to the Income Tax Act, 1961 read with Section 28A of the Securities and Exchange Board of India Act, 1992, the **defaulter is hereby prohibited from disposing, transferring, alienating, or charging in respect of the following properties attached:**

- a. All the immovable properties held by the defaulter including the following:



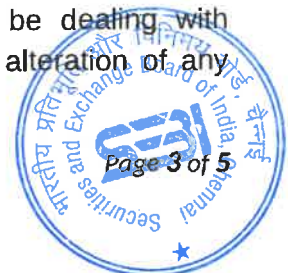
Sr.No	Doc No.	Survey No.	Area	Address
1	4346/2024	24/8, 24/9	1480 sq.ft	Plot No. 47 East, Ward AI, Periyar Street, Ayappan Nagar, Keezhsathanur, Trichy
2	4348/2024	24/8, 24/9	1480 sq.ft	Plot No. 46 East & 47 West, Ward AI, Periyar Street, Ayappan Nagar, Keezhsathanur, Trichy
3	4349/2024	24/8, 24/9	1480 sq.ft	Plot No. 46 West, Ward AI, Periyar Street, Ayappan Nagar, Keezhsathanur, Trichy
4	7090/2024	393/3A2	2760 sq.ft	Plot No. 308, Moogambigai Nagar, Kovoov, Kunrathur
5	7090/2024	393/3A3	3340 sq.ft	Plot No. 309, Moogambigai Nagar, Kovoov, Kunrathur

7. It is further directed that all persons are hereby prohibited from taking any benefit under such disposal, transfer, alienation or charge in respect of the properties of the defaulter (including the properties mentioned above), which stands attached in execution of the aforesaid Recovery Certificate.

8. The defaulter is also hereby directed to furnish the complete details of all the movable and immovable properties held by the defaulter and charges, if any, thereon, in the format prescribed at Annexure-A, along with the original title deeds pertaining to immovable properties, within **two weeks from the date of this Order**, to the Southern Regional Office at Chennai of the Board.

9. This order shall be served on the defaulter and

- The Inspector General of Registration in the State of Tamil Nadu;
- The concerned District Registrars and Sub-Registrars of the respective areas where the above mentioned properties are located, with a direction
 - to inform the details of immovable properties owned by the defaulter; and
 - not to act upon any documents purporting to be dealing with transfer, mortgage, charge, lease or creation or alteration of any



interest in any of the properties owned / held by the defaulter,
including the said properties, if presented for registration.

Given under my hand and seal at Chennai on this October 15, 2026.

Digitally signed by
Salmanu Kallara Kalattummal
Date: 15-10-2026 18:40:10

SEAL



RECOVERY OFFICER

सलमानु के के

SALMANU K K

वसूली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Dy. General Manager
भारतीय प्रतिभूति और विनिमय बोर्ड, चेन्नई
Securities and Exchange Board of India, Chennai

Annexure- A

S. No.	Description of the Property	Date of Purchase	Purchase Price	Present Market Value	Details of building, fixtures, fittings, standing crop, timber, livestock etc.	Details of encumbrance if any
1	District Sub-Division Block Village Mouza Khata No./Patta No. Survey No. Plot No. Boundaries Extent of land					
2						
3						
4						
5						

